

International Court of Justice

5. { Shri D. C. Sharma:
Shri Raghunath Singh:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 115 on the 27th March, 1957 and state whether the Government of India have since submitted their preliminary objection to the Portugal's case against India to the Court of International Justice?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Yes, our Agent to the International Court of Justice presented our Preliminary Objection to the jurisdiction of the International Court in this case to the Registrar of the Court on the 15th April, 1957.

Ambar Charkha Enquiry Committee

6. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state the progress made so far in regard to the implementation of recommendations of the Ambar Charkha Enquiry Committee other than Nos. 5, 12, 17, 27, 32 and 33?

The Minister of Commerce and Industry (Shri Morarji Desai): A statement is laid on the Table of the House. [See Appendix 1, annexure No. 4]

Government Quarters in Calcutta

7. Shri Sadhan Gupta: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of Central Government staff quarters constructed on Southern Avenue in Calcutta;

(b) the total cost of their construction;

(c) the number of such quarters which have not been occupied after completion of construction;

(d) the maximum and minimum period during which such quarters have remained unoccupied; and

(e) the reason for their remaining vacant?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) 80.

(b) Estimated cost of these quarters is Rs. 6,43,500/-. Actual construction cost will be known when the accounts of the work are closed.

(c) All the quarters are occupied. No quarter remained unoccupied after it was completed with all services.

(d) Does not arise.

(e) Does not arise.

Industrial Estate, Ludhiana

8. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 661 on the 5th December, 1956 and state:

(a) the progress made so far with regard to the Industrial Estate at Ludhiana in the Punjab; and

(b) the time by which the scheme is likely to be completed?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) Land has been purchased at a total cost of about Rs. 4,21,000.

(b) It is expected that the scheme will be completed during the current financial year.

Hindustan Machine Tools Ltd.

9. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:

(a) the nature of the proposals to step up production in the Hindustan Machine Tools, Ltd, Bangalore; and

(b) what will be additional capital investment?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) The Hindustan Machine Tools is at present producing 8½ centre high precision high speed lathes. The manufacture of milling machines sizes 2 and 3 (horizontal, vertical and universal types in each case) will commence shortly under an agreement with M/s. Fritz Werners of

West Germany. Proposals for establishing other lines of manufacture such as radial drilling machines and lathes of other sizes are now under consideration.

(b) Capital expenditure of the order of Rs. 4 crores has been incurred in establishing and equipping the machine tool factory. Additional capital investment consequent on the introduction of fresh items into the production schedule will be limited mainly to balancing equipment and will depend on the items which may eventually be taken up for production.

Indo-Pakistan Agreement on Moveable Property

10. Shri D. C. Sharma: Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No. 1327 on the 18th December, 1956 and state the progress made in the implementation of the Indo-Pakistan Agreement on moveable property during the current year so far?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): The second meeting of the Implementation Committee which had been postponed at the request of Pakistan was held at Karachi on the 4th and 5th February, 1957. At this meeting practically all the outstanding lists excepting those relating to Postal accounts were exchanged. The meeting also took some decisions which should mitigate the hardship of displaced persons. Important among the lists received are those relating to lockers and safe deposits.

The physical exchange of evacuee fire-arms between India and Pakistan also took place at meetings held simultaneously at Lahore and Jullundur in October, 1956 and April, 1957. As a result about 1,000 fire-arms have been exchanged on either side.

Film on Untouchability

11. Shri D. C. Sharma: Will the Minister of Information and Broadcasting be pleased to refer to the

reply given to Starred Question No. 1163 on the 13th December, 1956, and state the progress made with regard to the proposal to produce a full-length educative film for the removal of untouchability?

The Minister of Information and Broadcasting (Dr. Keskar): The production of such a film has to be proceeded with carefully so as to fulfil effectively the object in view. The proposal is being discussed with some well-known producers.

State Trading Corporation (Private) Ltd.

12. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the State trading Corporation of India have entered into an agreement with the U.S.S.R. to supply hides, skins and tobacco; and

(b) how the scheme is to be implemented?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) Yes, Sir. For tobacco only.

(b) Exports are being arranged through the Tobacco Export Promotion Council.

Slum Clearance

13. Shri D. C. Sharma: Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 1442 on the 21st December, 1956, and state:

(a) whether the recommendations made by the State Planning Official's Conference held in Chandigarh on the 11th October, 1956, regarding Pilot Projects on slum clearance in India have been considered by Government; and

(b) the main recommendations of the Conference and which of them have been accepted by Government?